

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH**

***PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL***

**IN THE MATTER OF COMPANIES ACT, 1956  
SECTION 621A UNDER SECTION 220 OF THE COMPANIES ACT, 1956  
AND  
IN THE MATTER OF M/s JOBCORP SOLUTIONS PRIVATE LIMITED  
IN  
TP 276/621A/2016**

**1. M/S Jobcorp Solutions Private Limited  
No. 10, South End Street,  
Kumara Park East,  
Bangalore-560001.**

**PETITIONER**

PARTIES PRESENTED: Ms. J.Bhavana Chakragiri, Practicing Company  
Secretary and Authorised representative for the  
Applicant.

**ORDER**

This Petition is filed on behalf of the Petitioners under section 621A for compounding of violation of provisions of section 220 of the Companies Act, 1956. This petition is coming up for hearing. The Practicing Company Secretary for petitioners filed Memo today to permit the petitioners to withdraw the petition. Considering the prayer of the petitioners, we deem it fit to permit the petitioners to withdraw the Petition.

In the result Memo is allowed and permission is granted to the Petitioner Company to withdraw the Petition. Consequently petition is dismissed as withdrawn. Copy of this order be communicated to the Registrar of Companies, Karnataka, Bengaluru.

1.9.16  
**(RATAKONDA MURALI)  
MEMBER, JUDICIAL**

1.9.16  
**(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL**

DATED THIS THE 1<sup>st</sup> DAY OF SEPTEMBER, 2016